

(b) if so, the action Government have taken against those who have been held responsible therefor ?

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH):** (a) Yes, Sir; irregularities involving under assessment loss of revenue to the extent of Rs. 49.29 Lakhs have been reported by the Comptroller and Auditor General of India in Para 17 of his Report on Central Government (Civil) Revenue Receipts for the year 1969-70. However, the Auditor General's Report is still to be discussed with the Public Accounts Committee when the Government's point of view will be explained to that Committee.

(b) A substantial portion of the loss of revenue reported by the C.&A.G. (Rs. 30 Lakhs out of Rs. 49.29 Lakhs) is in respect of the Central Excise duty involved on excisable goods cleared under bond for export, for which the proof of export had not been furnished. Since then, the Collector has reported that the relevant documents showing proof of export have become available in respect of goods involving Rs. 14,10,449.54 of revenue.

A sum of Rs. 2,02,576 represents those cases where the cheques issued by the assesses against duty payments were lost or presented to the Bank late, but, in all these cases fresh cheques were obtained and encashed, and there has, therefore, been no loss of revenue.

In all other cases of reported short assessments, either the C.&A.G.'s Audit objection has not been admitted by the Government or, the demands for differential duty were raised on receipt of the Audit objection, but the parties have disputed the assessments and have gone in Appeal or Revision Applications and the cases are *sub-judice*.

All these cases of procedural irregularities, short assessments due to wrong classification, etc. are still to be finally decided, and, in many cases, the Government's point of view is still to be explained before the Public Accounts Committee. If, after, the finalisation of cases, it is found that any officer has been negligent or at fault, necessary action will be taken.

#### **Opening of Branches of Nationalised Banks**

3746. **SHRI B. K. DASCHOWDHURY:** Will the Minister of FINANCE be pleased to

state :

(a) how many new branches of nationalised banks Government propose to open during the current financial year, State-wise ;

(b) whether Government have discussed this matter (according to State-wise demand) with the State Governments before the decision of opening of new Branches of banks is finalised ; and

(c) the places in North Bengal region of West Bengal where new Branches are expected to be opened ?

**THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN):** (a) According to the programmes drawn up so far nearly 700 new offices are proposed to be opened by the 14 nationalised banks by the end of 1971/early 1972. State-wise details are not readily available.

(b) The programmes of branch expansion indicated above were drawn up at meetings of bankers concerned by Reserve Bank at regional level for allotment of growth centres identified in the course of survey by the lead banks of respective districts. Programmes for the districts not covered in this way are finalised at the district or State level by the lead banks. State Government officials are generally associated with these meetings.

(c) According to programmes drawn up so far 16 new offices are proposed to be opened in the districts in North Bengal in the course of this year. Further programmes will be drawn up after the survey of the districts by the respective lead banks are completed.

#### **Criteria for Admission to Colleges in Delhi for Scheduled Caste Candidates**

3747. **SHRI B. K. DASCHOWDHURY:** Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state the criteria adopted in the current academic year for admission of Scheduled Caste candidates in the various Colleges run by the Delhi University ?

**THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT**